

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

Service Tax Appeal No. 53736 of 2018 - SM

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-313-18-19 dated 28.3.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Central Excise & Customs, Raipur)

Rashi Steel & Power Limited

Appellant

Vill: Paraghat, P.O.-Jairamnagar
Tehsil-Masturi
Dist.-Bilaspur-495550 (CG)

Versus

**Commissioner of Central Excise &
Service Tax, Raipur**

Respondent

Central Excise Building,
Dhamtari Road, Tikrapara,
Raipur (CG)

Appearance

Ms. Shreya Dahiya, Advocate for the appellant

Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MS. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 08.04.2021

Final Order No. 51243/2021

Rachna Gupta:

Learned Counsel for the appellant has mentioned that benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme of 2019 has already been availed by the appellant. The copy of discharge certificate/SVLDRS Form No. - 4 is mentioned to have been mailed today. The copy thereof is perused. In view of the same, present appeal is hereby ordered to be dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Rachna Gupta)
Member (Judicial)**

RM